



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No.721/2021

This the 28th Day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Alankrita Pandey
W/o Anshul Agrawal
Add: Quarter no E-1, ADM (G) Bungalow,
Kornojora, Raiganj-7331301. Applicant
(By Advocate: Mr. Shashank Bajpai)

VERSUS

1. Union of India
Through the Secretary,
Ministry of Personnel,
Public Grievances & Pensions
Department of Personnel & Training
North Block, New Delhi- 110001.
2. State of West Bengal
Through the Secretary,
Nabanna (13" Floor) 325, Sarat
chatterjee Road, Shibpur,
Howrah-711102.
3. Department of Personnel and Training
Through the Secretary, North Block,
Central Secretariat
New Delhi-110001.

... Respondents

(By Advocates : Ms. Madhumita Bhattacharjee and Mr. M.S. Reen)



O R D E R (ORAL)

Justice L. Narasimha Reddy :

The applicant is an IAS officer of 2016 batch and of West Bengal Cadre. It is stated that she got married to an IAS officer of 2016 batch, of Bihar cadre, on 20.04.2018. The applicant made a representation to the Union of India, the State of Bihar and State of West Bengal for her cadre change to Bihar. Her grievance is that while State of Bihar responded positively and Union of India is awaiting the reply of State of West Bengal, but the latter did not pass any order on her representation. This OA is filed with a prayer to direct the second respondent to take a decision as regards her change of cadre.

2. The first respondent filed a counter affidavit stating that they are waiting for the response of the second respondent. On its part, the State of West Bengal stated that necessary steps on the representation of the applicant could not be taken on account of the elections of the State Assembly and the pandemic.

3. Today, we heard Mr. Shashank Bajpai, learned counsel for the applicant, Ms. Madhumita Battacharjee and Mr. Manjeet Singh Reen, learned counsel for the respondents.

Item No.30



4. The applicant seeks change of her cadre from West Bengal to Bihar. Rule 5 (2) of Indian Administrative Service (Cadre) Rules, 1954 provides for such transfer. The cadre change can take place only with the consent of the State, to whose cadre the officer belongs to; the state, to whose cadre he/she takes transfer and the Central Govt. In the instant case, the applicant has got the consent of the State of Bihar. The State of West Bengal cannot sit over the matter indefinitely.

5. We, therefore, dispose of the OA, directing the State of West Bengal to pass orders on the representation, made by the applicant, for cadre change, within a period of four weeks from the date of receipt of a copy of this order, duly taking into account, the relevant provisions of law.

There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sd/lg/vb/akshaya/